

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE THE CHIEF JUSTICE MR.S.MANIKUMAR  
&  
THE HONOURABLE MR. JUSTICE A.MUHAMED MUSTAQUE  
&  
THE HONOURABLE MR. JUSTICE SHAJI P.CHALY

Wednesday, the 16<sup>th</sup> day of March 2022 / 25th Phalgun, 1943  
WP(C) NO. 11316 OF 2021(S)

**PETITIONER:**

SUO MOTU PROCEEDINGS INITIATED BY THE HIGH COURT IN THE MATTER OF EXTENSION OF ORDERS OF STAY GRANTED BY THE HIGH COURT IN WP(C)NO.9400/2020(S) AND CUSTODY ORDERS IN RESPECT OF CHILDREN ISSUED BY THE FAMILY COURTS, WHICH ARE DUE TO EXPIRE OR COMMENCE DURING THE PERIOD OF LOCKDOWN/COVID RESTRICTIONS.

**RESPONDENT/RESPONDENT IN WPC NO.9400/2020(S):**

STATE OF KERALA REPRESENTED BY ITS CHIEF SECRETARY, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN 695 001.

This Suo Motu writ petition again coming on for orders upon perusing the petition, this Court's Judgment dated 06/08/2021 & Orders dated 18/01/2022, 21/02/2022 and upon hearing the arguments of SRI.K.GOPALAKRISHNA KURUP, ADVOCATE GENERAL, SRI.S.MANU, ASSISTANT SOLICITOR GENERAL OF INDIA, SRI. T.A.SHAJI, DIRECTOR GENERAL OF PROSECUTION, SRI.RAJESH VIJAYAN, PRESIDENT OF THE KERALA HIGH COURT ADVOCATES ASSOCIATION and of SMT.P.K.SANTHAMMA, PRESIDENT OF THE KERALA FEDERATION OF WOMEN LAWYERS, the court passed the following:

P.T.0

**S. MANIKUMAR, CJ,  
A. MUHAMMED MUSTAQUE  
&  
SHAJI P. CHALY, JJ.**

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I.A. No.1 of 2022  
and  
W.P(C). No. 11316 of 2021 (S)  
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Dated this the 16<sup>th</sup> day of March, 2022

**ORDER**

**S. Manikumar, CJ.**

On this day, when the matter came up for hearing, Mr. K. Gopalakrishana Kurup, learned Advocate General submitted that earlier, when normalcy was restored and courts started functioning, this court by order dated 6.8.2021, disposed of the suo motu writ petition.

2. However, the learned Advocate General submitted that though the interim order granted on 18.1.2022, has been periodically extended upto this day, sufficient time may be given to the learned counsel, as well as the litigants to approach the courts/tribunals for suitable interim orders and in such circumstances prayed to extend the interim order, granted by this Court, in I.A. No.1 of 2022, upto 25.3.2022.

3. Mr. Rajesh Vijayan, learned counsel and President of Kerala High Court Advocates' Association also agreed to the above suggestion.

4. Abovesaid submission of learned counsel is placed on record.

5. Having regard to the above, orders passed in I.A. No.1 of 2022 and in W.P(C).No.11316 of 2021, is extended upto 25.3.2022.

As there is no necessity to retain the interlocutory application as well as the writ petition, both are closed accordingly.



Sd/-  
S. Manikumar,  
Chief Justice

Sd/-  
A.Muhammed Mustaque,  
Judge

Sd/-  
Shaji P. Chaly,  
Judge

sou.